

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 23rd day of October, 2003.

Original Application No. 766 of 1997.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member- A.

Babban Prasad s/s Sri Raj Mangal R/o 117/P/999,
Kakadeo, Dasainka Hata, Kanpur Nagar

.....Applicant

Counsel for the applicant :- Sri A.N. Tripathi

V E R S U S

1. Union of India through the Secretary,
M/o Health, Medical Services, New Delhi.

2. The Director General,
Dorectorate General of Health Services,
Nirman Bhawan, New Delhi.

3. The Deputy Director,
Central Government Health Scheme,
Kanpur Nagar.

.....Respondents

Counsel for the respondents :- Km. Sadhna Srivastava

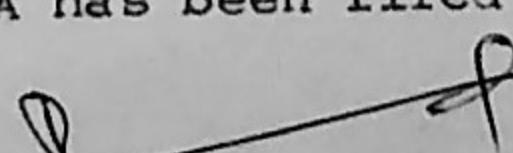
O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

List has been revised. None is present for the applicant.

2. By this O.A filed under section 19 of Administrative Tribunals Act, 1985, the applicant has prayed for a direction to respondents to consider him for appointment as Group 'D' under Physically Handicapped Quota against the vacant post.

3. The basis of the aforesaid claim is that the applicant had worked as Waterman from 12.08.1991 to 30.09.1991, 14.06.1992 to 30.09.1992 and 22.04.1993 to 30.09.1993. This O.A has been filed on 23.07.1997 i.e.



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after 4 years. The applicant last, allegedly, worked on 30.09.1993. Thus, the O.A is highly time barred. Further it has been held in several cases that post of Waterman was abolished by the Railway Department and as such applicant cannot be considered for regular appointment. Considering the facts and circumstances, we do not find any merit in the O.A and is accordingly dismissed.

4. There shall be no order as to costs.

D. Anand
Member- A.

R. S. Chaturvedi
Vice-Chairman.

/Anand/